

etc. are being utilized for oil exploration in India.

(b) The contractors receive remuneration in cash for the services rendered, for specified periods, as agreed upon in each individual case. It is not in the commercial interest, of the oil exploration organisations, to disclose the terms and conditions on which the services have been procured.

**THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE):**  
 (a) and (b). Extension of Delhi Shahdara-Baghpat Road passenger trains to and from Delhi/New Delhi is not feasible at present as the Shahdara-Baghpat Road line is not linked with the Ghaziabad-Delhi/New Delhi main line. As and when the direct link with the main line is provided this suggestion will be considered.

**File regarding setting up of High Court Bench at Meerut**

1256. **SHRI MUKHTIAR SINGH MALIK:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it has come to the notice of Government that the file containing the proposal for setting up a High Court Bench at Meerut in U.P. has been missing;

(b) if so, whether Government propose to trace that file; and

(c) the circumstances under which the file is missing?

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN):** (a) The file is not missing.

(b) and (c). Do not arise.

**Extension of Saharanpur-Shahdara Railway Service upto New Delhi**

1257. **SHRI MUKHTIAR SINGH MALIK:** Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any scheme to extend newly started Saharanpur-Shahdara Railway service upto New Delhi to remove inconvenience of the daily commuters coming to Delhi for duty on that line; and

(b) if so, by what time the decision is likely to be taken?

**Shareholders of Maruti Limited**

1258. **SHRI MUKHTIAR SINGH MALIK:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the names of the shareholders of M/s. Maruti Limited, Gurgaon alongwith the number of shares held by each of them;

(b) the amount of loss suffered or profits earned by the company during the last 3 financial years, year-wise; and

(c) who is the Managing Director of the company, the amount of his salary and other perquisites provided to him?

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN):** (a) According to the latest Annual Return made upto 30-9-1976 filed with the Registrar of Companies, Delhi & Haryana, there were 988 shareholders in M/s. Maruti Limited as on 30-9-1976. The names of these shareholders together with the number of shares held by each of them are given in the statement laid on the Table of the Sabha. [Placed in Library. See No. LT-466/77.]

(b) As per the Profit and Loss Account of the company filed with the Registrar of Companies, Delhi and Haryana, the amount of losses suffer-

ed by the company during the last three financial years are as under:—

Financial Year ended	Losses
	Rs.
31-3-1974	16,80,873
31-3-1975	48,18,614
31-3-1976	53,11,069

NOTE.—In the year ending 31-3-1976 no provision has been made for depreciation amounting to Rs. 13.18 Lakhs.

(c) The company, at present, has no Managing Director.

#### Excess production over Licensed Capacity by Foreign Drug Firms

1259. SHRI S. D. SOMASUNDARAM: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) particulars of excess production, if any, over licensed capacity by the foreign multi-national drug firms operating in the country; and

(b) the action taken or proposed to be taken in respect of unauthorised production?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA):

(a) A statement giving requisite information in respect of bulk drugs for the year 1974 is laid on the Table of the Sabha. [Placed in Library. See No. LT-467/77.]. Similar information for the years 1975 and 1976 is being collected and will be laid on the Table of the House as soon as possible. The production of drug formulations is not being monitored at present.

(b) The question of excess production of drugs and pharmaceuticals was considered by the Committee on Drugs and Pharmaceuticals and the Committee's recommendations on

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the regulation of excess capacity in regard to bulk drugs are under the consideration of Government.

#### Breakdown of Ammonia Plant at Barauni

1260. SHRI S. D. SOMASUNDARAM: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether there has been recently a breakdown of the Ammonia Plant at Barauni if so, the particulars thereof and the extent to which production has been affected;

(b) whether the breakdown is due to technical or personnel failure; and

(c) if so, whether responsibility has been fixed?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA):

(a) No, Sir. However, on 8th January, 1977, there was a major failure of the Carbondioxide compressor in the urea plant and one of the two urea plant streams had to be shut down. The production loss on this account is approximately 11,000 tonnes of Nitrogen.

(b) and (c). The FCI are investigating into the causes of failure of the compressor.

#### Intensive Training of Officers

1261. SHRI S. D. SOMASUNDARAM: Will the Minister of RAILWAYS be pleased to state:

(a) whether Railways have no system of intensive training of officers apart from the initial training provided to probationary officers;

(b) the scope offered by any existing system of in-service training to improve skills; and

(c) whether Government propose to introduce suitable refresher and